(iii) Notification S.R.O. No. 50/66, dated the 22nd January, 1966, publishing The Kerala Forest (Regulation of Timber Transit by Water Ways) Rules, 1965.

[Placed in Library. See No. LT-6382/66 for (ii) and (iii).]

NOTIFICATIONS UNDER THE KERALA STAMP
ACT, 1959

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table a copy each of the following Notifications issued by the Government of Kerala:—

- (i) Notification S. R. O. No. 121/66, dated the 24th February, 1966, under sub-section (3) of section 69 of The Kerala Stamp Act, 1959. [Placed in Library. See No. LT-6362/66.]
- (ii) Notification S. R. O. No. 149/66, dated the 10th March, 1966, under sub-section (2) of section 9 of The Kerala Stamp Act, 1959. [Placed in Library. See No. LT-6363/66].
- I. THE CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) FORTIETH AMENDMENT RULES, 1966
- II. THE CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) FORTYSECOND AMENDMENT RULES, 1966

SHRI B. R. BHAGAT: Sir, I also beg to lay on the Table a copy each of the following notifications of the Ministry of Finance (Department of Revenue and Insurance) under section 159 of The Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

- (i) Notification G. S. R. No. 580, dated the 12th April, 1966, publishing the Customs and Central Excise Duties Export Drawback (General) Fortieth Amendment Rules, 1966.
- (ii) Notification G.S.R. No. 581, dated the 12th April, 1966, publishing the Customs and Central Excise Duties Export Drawback (General) Forty-second Amendment Rules, 1966.

[Placed in Library. See No. LT-6364/66 for (i) and (ii).]

Notifications under The Customs Act, 1962

SHRI B. R. BHAGAT: Sir, I also beg to lay on the Table a copy each of five Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-6365/66.]

BUDGET PAPERS OF THE AIR INDIA AND THE INDIAN AIRLINES CORPORATION UNDER THE AIR CORPORATIONS RULES, 1954

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND AVIATION (SHRI C. M. POONACHA): Sir, I beg to lay on the Table, under subrule (5) of rule 3 of the Air Corporations Rules, 1954, a copy each of the following papers:—

- (i) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1966-67 [Placed in Library. See No. LT-6367/ 66]; and
  - (ii) Summary of Actuals for the year 1964-65, Budget Estimates and Revised Estimates for 1965-66 and Budget Estimates for 1966-67, under Capital, of Air India. [Placed in Library. See No. LT-6368/66].
- II. (i) Summary of the Budget Estimates for Revenue and Expenditure of the Indian Airlines Corporation for the year 1966-67. [Placed in Library. See No. LT-6369/66.]
  - (ii) Summary of Actuals for the year 1964-65, Budget Estimates and Revised Estimates for 1965-66 and Budget Estimates for 1966-67, under Capital, of the Indian Airlines Corporation. [Placed in Library. See No. LT-6370/66.]

MINISTRY OF LAW (DEPARTMENT OF COM-PANY AFFAIRS) NOTIFICATION

THE MINISTER OF LAW (SHRI G. S. PATHAK): Sir, I beg to lay on the Table, under sub-section (3) of section 641 of the Companies Act, 1956, a copy of the Ministry of Law (Department of Company Affairs) Notification G.S.R. No. 631, dated the 23rd April, 1966. [Placed in Library. See No. LT-6366/66.]